MINUTES OF THE MEETING No. 03/09 HELD ON 16.4.2008
UNDER THE CHAIRMANSHIP OF Shri S.K.Prasad Addl. DGFT.

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The 03/09 meeting of Norms Committee was held on 16.4.2008 **under the Chairmanship of Shri S.K.Prasad Addl. DGFT.**

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The Committee first considered minutes of the NC Meeting No.02/09 for confirmation and confirmed and adopted the same without any change.

Case No A-17 ALC No. 03/09 Dated 16.4.08	M/s. Thomson Press (I) Ltd.. F.No.01/83/162/1084 /AM08/DES-IV RLA No. 05/24/40/696/AM08 Lic.No. 0510214004 Dt. 17.12.2007.

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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms .
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.4.2008.

Case No A-18 ALC No. 03/09 Dated 16.4.08	M/s. Biota Agro solutions Pvt. Ltd.. F.No.01/83/162/112 /AM08/DES-IV RLA No. 10/24/40/1661/AM08 Lic.No. 1010028467 Dt. 14.1.2008.

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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms .
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.

Case No A-18 ALC No. 03/09	M/s. Goodwill Chemical Industries Bombay F.No.01/83/162/1070 /AM07/DES-IV

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Dated 16.4.08	RLA No. 03/94/40/828/AM08 Lic.No. 0310449739 Dt. 8.11.2007.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/10/2007/Ch.II dated 15.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
1,2,4 Trichloro benzene	1 kg.	Mixed Tricloro Benzene containing 75% 1,2,4 Trichloro benzene	1.47 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-20 ALC No. 03/09 Dated 16.4.08	M/s. Universal Oleoresin F.No.01/83/162/1114 /AM08/DES-IV RLA No. 10/24/40/150/AM08 Lic.No. 1010028077 Dt. 5.12.2007.

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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms . The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.5.2008.

Case No A-21 ALC No. 03/09 Dated 16.4.08	M/s. Kncor Ingridients Ltd. F.No.01/83/162/1081 /AM08/DES-IV RLA No. 10/24/40/153/AM08 Lic.No. 1010028488 Dt. 14.1.2008.

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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms . The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of

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comments from the Spices Board. Accordingly the case may be re-listed on 14.5.2008.

Case No A-22 ALC No. 03/09 Dated 16.4.08	M/s. United Phosphorus Ltd. F.No.01/83/162/1082 /AM08/DES-IV RLA No. 03/95/40/952/AM08 Lic.No. 0310456183 Dt. 2.1.2008.

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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.

Case No A-23 ALC No. 03/09 Dated 16.4.08	M/s. Synthite Industrial Chemicals Ltd.. F.No.01/85/162/597 /AM08/DES-IV RLA No. 10/24/40/130/AM08 Lic.No. 1010027754 Dt. 26.10.2007

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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms .
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.5.2008.

Case No A-24 ALC No. 03/09 Dated 16.4.08	M/s. Synthite Industrial Chemicals Ltd.. F.No.01/85/162/595 /AM08/DES-IV RLA No. 10/24/40/132/AM08 Lic.No. 1010027758 Dt. 17.10.2007

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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms .
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.5.2008.

Case No A-25	M/s. Synthite Industrial Chemicals Ltd..

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ALC No. 03/09 Dated 16.4.08	F.No.01/85/162/594 /AM08/DES-IV RLA No. 10/24/40/133/AM08 Lic.No. 1010027759 Dt. 26.10.2007

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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms . The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.5.2008.

Case No A-26 ALC No. 03/09 Dated 16.4.08	M/s. Synthite Industrial Chemicals Ltd.. F.No.01/85/162/596 /AM08/DES-IV RLA No. 10/24/40/131/AM08 Lic.No. 1010027756 Dt. 17.10.2007

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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms . The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.5.2008.

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Case No A-27 ALC No. 03/09 Dated 16.4.08	M/s. Mehta Petro Refiners Ltd. F.No.01/83/162/900/AM08/DES-IV RLA No. 03/95/40/660/AM08

The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is covered under ITC chapter 29.

Case No A-27 ALC No. 03/09 Dated 16.4.08	M/s. Mica Manufacturing Co. Pvt. Ltd. F.N. 01/80/162/ 967 / AM08/DES-IV RLA F.No. 02/24/40/ 9 /AM08

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	Lic. NO. 0210101062 dt. 25.5.2007

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by them the Committee decided to call for the following information from the firm as under:-

(1) Exact thickness for items of import to be used in export product (with thickness) and justification for wastage.

Accordingly the case may be re-listed on 14.5.2008.

Case No M-22 ALC No. 03/09 Dated 16.4.08	M/s. Rallis India Ltd. F.No.01/83/50/171 /AM05/DES-IV RLA No. 03/24/40/464/AM05 Lic.No. 0310273602 Dt. 8.6.2006.

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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms . The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.

Case No M-23 ALC No. 03/09 Dated 16.4.08	M/s. Rallis India Ltd. F.No.01/83/50/104 /AM06/DES-IV RLA No. 03/95/40/25/AM06 Lic.No. 0310331125 Dt. 14.5.2005.

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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms . The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.

Case No M-24 ALC No. 03/09	M/s. Rallis India Ltd. F.No.01/83/50/420 /AM05/DES-IV

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Dated 16.4.08	RLA No. 03/24/40/1656/AM05 Lic.No. 0310298233 Dt. 21.10.2004.

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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms . The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.

Case No M-25 ALC No. 03/09 Dated 16.4.08	M/s. Lumis Biotech Ltd. F.No.01/82/50/572 /AM05/DES-IV RLA No. 03/24/40/2527/AM04 Lic.No. 0310272452 Dt. 4.6.2004.

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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and noted that NOC for one item was given by Ministry of Environment & Forest. The Committee decided to defer consideration of the case for four weeks and also decided to obtain clarification from MOEF regarding other three items. Accordingly the case may be re-listed on 14.5.2008.

Case No M-26 ALC No. 03/09 Dated 16.4.08	M/s. Speciality Papers Ltd. F.No.01/83/50/745 /AM07/DES-IV RLA No. 03/95/40/765/AM07 Lic.No. 031042109 Dt. 21.9.2006.

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The Committee considered the case as per agenda and decided that the case would be put up with requisite information. The committee noted that the case was already rejected hence the case may be closed.

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Para 4.7 Decision(DRAFT)

MEETING NUMBER : 3/83-ALC1/2008 **MEETING DATE** : 16.04.2008

1	**Case No.:1/3/83-ALC1/2008**	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00007/AM09/	RLA File :34/24/040/00010/AM05/	Lic.No/Date:3410010753 16.06.2004	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and noted that this case pertains to year 2004. The Committee decided to call for report from RLA and copy of redemption letter from firm if issued and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.			

2	**Case No.:2/3/83-ALC1/2008**	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00008/AM09/	RLA File :34/24/040/00063/AM05/	Lic.No/Date:3410011281 23.08.2004	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and noted that this case pertains to year 2004. The Committee decided to call for report from RLA and copy of redemption letter from firm if issued and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.			

3	**Case No.:3/3/83-ALC1/2008**	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00009/AM09/	RLA File :34/24/040/00068/AM05/	Lic.No/Date:3410011282 23.08.2004	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and noted that this case pertains to year 2004. The Committee decided to call for report from RLA and copy of redemption letter from firm if issued and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.			

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4	**Case No.:4/3/83-ALC1/2008**	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00010/AM09/	RLA File :34/24/040/00084/AM05/	Lic.No/Date:3410011410 08.09.2004	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and noted that this case pertains to year 2004. The Committee decided to call for report from RLA and copy of redemption letter from firm if issued and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.			

5	**Case No.:5/3/83-ALC1/2008**	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00011/AM09/	RLA File :34/24/040/00091/AM05/	Lic.No/Date:3410011526 20.09.2004	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and noted that this case pertains to year 2004. The Committee decided to call for report from RLA and copy of redemption letter from firm if issued and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.			

6	**Case No.:6/3/83-ALC1/2008**	Party Name:ZYDEX INDUSTRIES,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00012/AM09/	RLA File :34/24/040/00090/AM05/	Lic.No/Date:3410011721 11.10.2004	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and noted that this case pertains to year 2004. The Committee decided to call for report from RLA and copy of redemption letter from firm if issued and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.			

	Case No.:7/3/83-ALC1/2008	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00013/AM09/	RLA File :34/24/040/00119/AM05/	Lic.No/Date:3410011823	Defer Date:

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		25.10.2004	

7

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2002/Ch.II dated 20. 2.2003 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Stannic Chloride Anhydrous	1 kg.	Tin Ingots	0.470 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

8

Case No.:8/3/83-ALC1/2008	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
HQ File :01/83/050/00014/AM09/	RLA File :34/24/040/00095/AM05/	Lic.No/Date:3410011986 16.11.2004	Defer Date:14.05.2008

Decision : The Committee considered the case as per agenda and noted that this case pertains to year 2004. The Committee decided to call for report from RLA and copy of redemption letter from firm if issued and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.

9

Case No.:13/4/87-ALC1/2005	Party Name:SHREE GANESH OLEOCHEM PVT.LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Transferred to Different Section**
HQ File :01/87/050/00009/AM06/	RLA File :11/24/040/00055/AM05/	Lic.No/Date:1110010664 31.03.2005	Defer Date:16.04.2008

Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27.

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10	**Case No.:26/33/82-ALC1/2005**	Party Name:JOHNSON & JOHNSON LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/82/050/00871/AM06/	RLA File :03/94/040/00812/AM06/	Lic.No/Date:0310354094 28.10.2005	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of Animal Husbandary. Accordingly the case may be re-listed on 14.5.2008.			

11	**Case No.:558/21/82-ALC4/2007**	Party Name:M/S. NEWPAR AROMATICS PVT LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/82/050/01119/AM06/	RLA File :52/80/040/00192/AM06/	Lic.No/Date:5210018691 19.12.2005	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/5/2006/Ch.III dated 23.1.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
2,3 Dichloro Nitrobenzene (purity 99% min.)	1 kg.	2,3 Dichloro Nitrobenzene (purity 90-95%)	1.05 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

12	**Case No.:50/46/83-ALC1/2007**	Party Name:ICI INDIA LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01858/AM08/	RLA File :02/24/040/00203/AM06/	Lic.No/Date:0210084659 22.12.2005	Defer Date:14.05.2008

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	Decision : The Committee considered the case as per agenda and noted that this case pertains to year 2004. The Committee decided call for report from RLA and copy of redemption letter from firm if issued and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.

13	**Case No.:51/46/83-ALC1/2007**	Party Name:ICI INDIA LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01859/AM08/	RLA File :02/24/040/00204/AM06/	Lic.No/Date:0210084661 23.12.2005	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and noted that this case pertains to year 2004. The Committee decided call for report from RLA and copy of redemption letter from firm if issued and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.			

14	**Case No.:12/3/83-ALC1/2008**	Party Name:GUJARAT CHEMICALS	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Defer**
	HQ File :01/83/050/00018/AM09/	RLA File :08/24/040/00267/AM06/	Lic.No/Date:0810054535 07.03.2006	Defer Date: 14.5.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.			

15	**Case No.:11/4/82-ALC1/2006**	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Transferred to Different Section**
	HQ File :01/82/050/01504/AM06/	RLA File :02/24/040/00289/AM06/	Lic.No/Date:0210087410 22.03.2006	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27.			

	Case No.:13/3/83-ALC1/2008	Party Name:SUPER WAUDITE	Meet No/Date:3/83-ALC1/2008	**Status:Case**

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16		JOINTINGS P.LTD	16.04.2008	**Deferred**
	HQ File :01/83/050/00019/AM09/	RLA File :08/24/040/00303/AM06/	Lic.No/Date:0810055086 24.03.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and noted that this case pertains to year 2004. The Committee decided to call for report from RLA and copy of redemption letter from firm if issued and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.			

17	**Case No.:9/3/83-ALC1/2008**	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00015/AM09/	RLA File :03/94/040/01430/AM06/	Lic.No/Date:0310373723 28.03.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and noted that this case pertains to year 2004. The Committee decided to call for report from RLA and copy of redemption letter from firm if issued and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.			

18	**Case No.:14/3/83-ALC1/2008**	Party Name:BAJAJ EXPORTS (INDIA)	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00020/AM09/	RLA File :08/24/040/00288/AM06/	Lic.No/Date:0810055501 04.04.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.			

19	**Case No.:10/3/83-ALC1/2008**	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/00016/AM09/	RLA File :03/94/040/01447/AM06/	Lic.No/Date:0310375225 10.04.2006	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the			

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	export product is covered under ITC chapter 30

20	**Case No.:11/3/83-ALC1/2008**	Party Name:WENDT (INDIA) LIMITED,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00017/AM09/	RLA File :07/24/040/00067/AM07/	Lic.No/Date:0710044634 01.05.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and noted that this case pertains to year 2004. The Committee decided call for report from RLA and copy of redemption letter from firm if issued and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.			

21	**Case No.:15/3/83-ALC1/2008**	Party Name:SURYA INTERNATIONAL	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00021/AM09/	RLA File :08/24/040/00036/AM07/	Lic.No/Date:0810056160 05.05.2006	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case on content basis as under:-

Item of Export	Qty	Item of Import	Qty
Flavouring Essence containing 84% of propylene Glycol (Propane 1,2-DIOL)	10 MT	PROPYLENE GLYCOL (PROPANE1,2-DIOL) (THIS LICENCE IS ISSUED IN TERMS OF PARA 4.7 OF HAND BOOK SUBJECT TO APPROVAL OF NORMS BY NC, HQRS. THE BANK GUARANTEE / LUT SHOULD BE EXECUTED WITH THE CUSTOMS AUTHORITY AS PER	8400 kg

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		RELEVANT CUSTOMS NOTIFICATION / CIRCULARS.)	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

22	**Case No.:16/3/83-ALC1/2008**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00022/AM09/	RLA File :08/24/040/00054/AM07/	Lic.No/Date:0810056576 22.05.2006	Defer Date:
	Decision : The case was already approved in NC meeting No. 14/08 dt. 11.7.2008			

23	**Case No.:17/3/83-ALC1/2008**	Party Name:HABASIT IAKOKA PRIVATE LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00023/AM09/	RLA File :32/24/040/00021/AM07/	Lic.No/Date:3210032675 31.05.2006	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Deptt. of IPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case on net to net basis as under:-

Item of Export	Qty	Item of Import	Qty
SAMPLE CARDS containing Cut pieces of Transmission and Conveyor belting materials of various thickness/grade/specification of uniform size 12 x 115 mm -- 3362.74 kgs should reflect in shipping bills and duly atttested by Customs. m	70000 Nos.	Cut pieces of Transmission & Conveyor Belting materials of various thick/grade/specifications of uniform size 12x115mm	3362.74 Kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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24	**Case No.:13/14/83-ALC1/2006**	Party Name:STERLING ENTERPRISES,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00238/AM07/	RLA File :03/95/040/01472/AM06/	Lic.No/Date:0310382468 31.05.2006	Defer Date:
	Decision : The case was already approved in NC meeting No. 19/08 dt. 23.7.2007			

25	**Case No.:18/3/83-ALC1/2008**	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00024/AM09/	RLA File :03/95/040/00233/AM07/	Lic.No/Date:0310384513 14.06.2006	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/143/2004/Ch.II dated 30.3.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Sunset Yellow (Food Yellow 3) (C.I.No. 15985) (Dye content 85%)	1 kg.	1. Aniline OR Sulphonic Acid 2. Beta Naphthol 3. Sodium Nitrite 4. Methanol 5. Caustic Soda 6. Soda Ash 7. Sodium Acetate	0.375 kg. 0.625 kg. 0.527 kg. 0.184 kg. 1.507 kg. 0.250kg. 0.432 kg 0.100 kg.

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	8. HDPE Granules (. LDPE Granules may be allowed as per packing policy.) RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

26	**Case No.:19/3/83-ALC1/2008**	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00025/AM09/	RLA File :03/95/040/00072/AM07/	Lic.No/Date:0310384515 14.06.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

27	**Case No.:42/46/83-ALC1/2007**	Party Name:DIVYA JEWELLERS PVT LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01850/AM08/	RLA File :05/24/040/00297/AM07/	Lic.No/Date:0510186621 13.07.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.			

28	**Case No.:20/3/83-ALC1/2008**	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00026/AM09/	RLA File :08/24/040/00058/AM07/	Lic.No/Date:0810058077 14.07.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.			

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29	**Case No.:21/3/83-ALC1/2008**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00027/AM09/	RLA File :08/24/040/00103/AM07/	Lic.No/Date:0810058190 18.07.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

30	**Case No.:22/3/83-ALC1/2008**	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00028/AM09/	RLA File :08/24/040/00111/AM07/	Lic.No/Date:0810058237 20.07.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

31	**Case No.:23/3/83-ALC1/2008**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00029/AM09/	RLA File :08/24/040/00101/AM07/	Lic.No/Date:0810058508 27.07.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

32	**Case No.:24/3/83-ALC1/2008**	Party Name:ARJYOT CHEMICALS PVT. LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00030/AM09/	RLA File :08/24/040/00130/AM07/	Lic.No/Date:0810058516 28.07.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

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33	**Case No.:87/3/83-ALC1/2008**	Party Name:GURIND INDIA PVT LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00093/AM09/	RLA File :05/24/040/00430/AM07/	Lic.No/Date:0510189782 30.08.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to call for hard copy of application fron firm. and defer consideration of the case for four weeks			

34	**Case No.:43/46/83-ALC1/2007**	Party Name:HF METAL ART PVT. LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01851/AM08/	RLA File :13/24/040/00014/AM07/	Lic.No/Date:1310022526 30.08.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

35	**Case No.:25/3/83-ALC1/2008**	Party Name:BODAL CHEMICALS LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00031/AM09/	RLA File :08/24/040/00155/AM07/	Lic.No/Date:0810059314 06.09.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

36	**Case No.:26/3/83-ALC1/2008**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00032/AM09/	RLA File :08/24/040/00159/AM07/	Lic.No/Date:0810059391 11.09.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

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37	**Case No.:27/3/83-ALC1/2008**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case defer**
	HQ File :01/83/050/00033/AM09/	RLA File :08/24/040/00160/AM07/	Lic.No/Date:0810059392 11.09.2006	Defer Date: 14.5.08
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

38	**Case No.:27/26/83-ALC1/2006**	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/00656/AM07/	RLA File :03/95/040/00642/AM07/	Lic.No/Date:0310399067 12.09.2006	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27.			

39	**Case No.:28/3/83-ALC1/2008**	Party Name:SHIKHAR DYESTUFF PVT. LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00034/AM09/	RLA File :08/24/040/00161/AM07/	Lic.No/Date:0810059501 13.09.2006	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.II dated 6.2.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Acid Brown 282 (Acid Brown KGR)	1 kg.	1. 6-nitro 1 Diazo2-Naphthol 4-Sulfonic acid	0.800 kg.

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		2. Beta Naphthol 3. Salicylic Acid 4. 1-Phenyl 3-Methyl 5-Pyrazolene	0.195 kg. 0.160 kg. 0.236 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

40	**Case No.:29/3/83-ALC1/2008**	Party Name:JAK PRINTERS PVT. LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00035/AM09/	RLA File :03/94/040/00679/AM07/	Lic.No/Date:0310402482 04.10.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008.			

41	**Case No.:10/32/82-ALC1/2006**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Transferred to Different Section**
	HQ File :01/82/050/01118/AM07/	RLA File :07/24/040/00413/AM07/	Lic.No/Date:0710047772 09.10.2006	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI alongwith Cental Excise Data.			

42	**Case No.:30/3/83-ALC1/2008**	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00036/AM09/	RLA File :03/94/040/00758/AM07/	Lic.No/Date:0310403237 10.10.2006	Defer Date:14.05.2008

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	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008.

43	**Case No.:23/31/83-ALC1/2006**	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00792/AM07/	RLA File :03/95/040/00890/AM07/	Lic.No/Date:0310404165 13.10.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to call for central excise data from the firm. Accordingly the case may be re-listed on 14.5.2008.			

44	**Case No.:31/3/83-ALC1/2008**	Party Name:JAIN IRRIGATION SYSTEMS LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00037/AM09/	RLA File :03/94/040/00796/AM07/	Lic.No/Date:0310404400 16.10.2006	Defer Date: 14.5.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.			

45	**Case No.:1/35/87-ALC1/2006**	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/87/050/00629/AM07/	RLA File :03/94/040/00741/AM07/	Lic.No/Date:0310404245 16.10.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 14.5.2008.			

	Case No.:32/3/83-ALC1/2008	Party Name:GUJARAT CHEMICALS	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00038/AM09/	RLA File :08/24/040/00191/AM07/	Lic.No/Date:0810060527	Defer Date:

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		19.10.2006	

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Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/49/2005/Ch.II dated 27.4.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
GUJCHEM LA-2 C_{12} – C_{14} Fatty Alcohol 2 moles Ethoxylate	1 kg.	1. C_{12} – C_{14} Fatty Alcohol 2. Ethylene Oxide	0.689 kg. 0.311 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:13/35/82-ALC1/2006	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
HQ File :01/82/050/01173/AM07/	RLA File :10/24/040/00074/AM07/	Lic.No/Date:1010024638 19.10.2006	Defer Date:14.05.2008

Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 14.5.2008.

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Case No.:44/46/83-ALC1/2007	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
HQ File :01/83/050/01852/AM08/	RLA File :03/94/040/01436/AM06/	Lic.No/Date:0310405259 20.10.2006	Defer Date:14.05.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.

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49	**Case No.:356/24/83-ALC1/2007**	Party Name:SAM FINECHEM LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00816/AM07/	RLA File :03/95/040/00885/AM07/	Lic.No/Date:0310405367 24.10.2006	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/68/2002/Ch.III dated 8.5.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
4 Amino 1,2,4 Triazole	1 kg.	1. Hydrazine Hydrate 80% 2. Formic Acid	1.652 kg. 1.216 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:33/3/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00039/AM09/	RLA File :03/95/040/00858/AM07/	Lic.No/Date:0310405817 30.10.2006	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/143/2004/Ch.II dated 25.7.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Dye Brown 5222 Containing : Allura Red 45%	1 kg.	1. Para Cresidine Ortho Sulphonic Acid 2. Beta Naphthol	0.279 kg. 0.230 kg.

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50	Tertrazine 30% Indigo carmine 25%		3. Sodium Nitrite 4. Methanol 5. Soda Ash 6. Caustic Soda 7. Aniline 8. Dimethyl Acetal Succinate 9. Indigo 10. Sodium Acetate	0.189 kg. 0.675 kg. 0.135 kg. 0.855 kg 0.152 kg. 0.128 kg. 0.217 kg. 0.085 kg.

(11). HDPE Granules & (12) LDPE Granules may be allowed as per general packing policy.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

51	**Case No.:88/3/83-ALC1/2008**	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00094/AM09/	RLA File :05/24/040/00600/AM07/	Lic.No/Date:0510193501 31.10.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008			

	Case No.:34/3/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00040/AM09/	RLA File :03/95/040/00662/AM07/	Lic.No/Date:0310406834 07.11.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/143/2004/Ch.II dated 30.3.2006 and decided to approve this case on repeat basis as under:-			

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Item of Export	Qty	Item of Import	Qty
Sunset Yellow (Food Yellow 3) (C.I.No. 15985) (Dye content 85%)	1 kg.	1. Aniline OR Sulphonic Acid 2. Beta Naphthol 3. Sodium Nitrite 4. Methanol 5. Caustic Soda 6. Soda Ash 7. Sodium Acetate	0.375 kg. 0.625 kg. 0.527 kg. 0.184 kg. 1.507 kg. 0.250kg. 0.432 kg 0.100 kg.

8. HDPE Granules (. LDPE Granules may be allowed as per packing policy.)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:45/46/83-ALC1/2007	Party Name:KRISTALL OCEAN EXPORT PVT.LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
HQ File :01/83/050/01853/AM08/	RLA File :03/94/040/00648/AM07/	Lic.No/Date:0310407349 09.11.2006	Defer Date:14.05.2008

Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks

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Case No.:35/3/83-ALC1/2008	Party Name:OASIS CERAMICS PRIVATE LIMITED,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
HQ File :01/83/050/00041/AM09/	RLA File :03/95/040/00980/AM07/	Lic.No/Date:0310407577 10.11.2006	Defer Date:14.05.2008

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	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008.

55	**Case No.:36/3/83-ALC1/2008**	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00042/AM09/	RLA File :08/24/040/00223/AM07/	Lic.No/Date:0810060948 13.11.2006	Defer Date:
	Decision : The case was already approved in NC meeting No. 19/08 dt. 22.8.2007			

56	**Case No.:9/49/82-ALC1/2006**	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/82/050/01311/AM07/	RLA File :05/24/040/00690/AM07/	Lic.No/Date:0510194716 20.11.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

57	**Case No.:37/3/83-ALC1/2008**	Party Name:GUJARAT CHEMICALS	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Rejected**
	HQ File :01/83/050/00043/AM09/	RLA File :08/24/040/00230/AM07/	Lic.No/Date:0810061212 23.11.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 19.2.2007. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

	Case No.:17/38/82-ALC1/2006	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**

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58	HQ File :01/82/050/01332/AM07/	RLA File :17/24/040/00059/AM07/	Lic.No/Date:1710001463 23.11.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

59	**Case No.:29/38/82-ALC1/2006**	Party Name:MURTUZA EXPORTS,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 14.5.2008.			

60	**Case No.:38/3/83-ALC1/2008**	Party Name:SHIKHAR DYESTUFF PVT. LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00044/AM09/	RLA File :08/24/040/00244/AM07/	Lic.No/Date:0810061913 22.12.2006	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.II dated 6.2.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Acid Brown 282 (Acid Brown KGR)	1 kg.	1. 6-nitro 1 Diazo2-Naphthol 4-Sulfonic acid	0.800 kg.
		2. Beta Naphthol	
		3. Salicylic Acid	0.195 kg.
		4. 1-Phenyl 3-Methyl 5-Pyrazolene	0.160 kg.
			0.236 kg.

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	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

61	**Case No.:39/3/83-ALC1/2008**	Party Name:DISPO DYECHEM PVT. LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Rejected**
	HQ File :01/83/050/00045/AM09/	RLA File :08/24/040/00273/AM07/	Lic.No/Date:0810061967 26.12.2006	Defer Date:
	Decision : The case was already rejected in NC meeting No. 19/08 dt. 22.8.2007			

62	**Case No.:40/3/83-ALC1/2008**	Party Name:DISPO DYECHEM PVT. LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Rejected**
	HQ File :01/83/050/00046/AM09/	RLA File :08/24/040/00274/AM07/	Lic.No/Date:0810061968 26.12.2006	Defer Date:
	Decision : The case was already rejected in NC meeting No. 19/08 dt. 22.8.2007			

63	**Case No.:41/3/83-ALC1/2008**	Party Name:DISPO DYECHEM PVT. LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Rejected**
	HQ File :01/83/050/00047/AM09/	RLA File :08/24/040/00271/AM07/	Lic.No/Date:0810061995 28.12.2006	Defer Date:
	Decision : The case was already rejected in NC meeting No. 19/08 dt. 22.8.2007			

64	**Case No.:42/3/83-ALC1/2008**	Party Name:DISPO DYECHEM PVT. LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00048/AM09/	RLA File :08/24/040/00272/AM07/	Lic.No/Date:0810061996 28.12.2006	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of			

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	the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.

65	**Case No.:43/3/83-ALC1/2008**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00049/AM09/	RLA File :08/24/040/00288/AM07/	Lic.No/Date:0810062089 02.01.2007	Defer Date:
	Decision : The case was already approved in NC meeting No. 3/08 dt. 18.4.2007			

66	**Case No.:44/3/83-ALC1/2008**	Party Name:DISPO DYECHEM PVT. LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Rejected**
	HQ File :01/83/050/00050/AM09/	RLA File :08/24/040/00289/AM07/	Lic.No/Date:0810062124 03.01.2007	Defer Date:
	Decision : The case was already rejected in NC meeting No. 19/08 dt. 22.8.2007			

67	**Case No.:45/3/83-ALC1/2008**	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00051/AM09/	RLA File :03/95/040/01150/AM07/	Lic.No/Date:0310414487 04.01.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/143/2004/Ch.II dated 30.3.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Sunset Yellow (Food Yellow 3) (C.I.No. 15985) (Dye content 85%)	1 kg.	1. Aniline OR Sulphonic Acid 2. Beta Naphthol 3. Sodium Nitrite	0.375 kg. 0.625 kg. 0.527 kg. 0.184 kg.

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		4. Methanol 5. Caustic Soda 6. Soda Ash 7. Sodium Acetate	1.507 kg. 0.250kg. 0.432 kg 0.100 kg.

8. HDPE Granules (. LDPE Granules may be allowed as per packing policy.)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

68	**Case No.:46/3/83-ALC1/2008**	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00052/AM09/	RLA File :08/24/040/00281/AM07/	Lic.No/Date:0810062156 05.01.2007	Defer Date:
	Decision : The case was already approved in NC meeting No. 23/08 dt. 19.9.2007			

69	**Case No.:47/3/83-ALC1/2008**	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00053/AM09/	RLA File :08/24/040/00286/AM07/	Lic.No/Date:0810062157 05.01.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

	Case No.:48/3/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00054/AM09/	RLA File :08/24/040/00279/AM07/	Lic.No/Date:0810062190 08.01.2007	Defer Date:

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Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/147/2002/Ch.III dated 15.11.2004 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Vat Blue 18 (Vat Navy Blue RA)	1 kg.	1. Anthraquinone 2. Glycerine 3. Nitrobenzene 4. Iron Powder 5. Cellosolve 6. Methanol 7. Caustic Soda Flakes 8. Resist Salt (m-Nitrobenzene Sulphonic Acid Sodium Salt) 9. Sodium Nitrate 10. Iodine 11. Sulphuryl Chloride 12. Tamol NNOX 13. Soda Ash 14. Caustic Soda Flakes	0.810 kg. 0.426 kg. 0.834 kg. 0.551 kg. 0.605 kg. 0.320 kg. 1.440 kg. 0.188 kg. 0.091 kg. 0.008 kg. 1.328 kg. 0.023 kg. 0.128 kg. 0.744 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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71	**Case No.:60/44/83-ALC1/2006**	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/01147/AM07/	RLA File :03/95/040/01222/AM07/	Lic.No/Date:0310415018 08.01.2007	Defer Date:14.5.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of Central Excise data from the firm. Accordingly the case may be re-listed on 14.5.2008.			

72	**Case No.:49/3/83-ALC1/2008**	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00055/AM09/	RLA File :08/24/040/00296/AM07/	Lic.No/Date:0810062295 10.01.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/60/2004/Ch.III dated 27.1.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Reactive Red W6G (Amective Red W6G)	1 kg.	1. 2:3 Dibromo Propionyl Chloride 2. Diamino Sulfo Methyl Sulphone	0.576 kg. 0.605 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:50/3/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Added**
	HQ File :01/83/050/00056/AM09/	RLA File :08/24/040/00301/AM07/	Lic.No/Date:0810062374 12.01.2007	Defer Date:

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Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/40/2006/Ch.III dated 31.7.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Navatic Brown R Pure (Vat Brown 3) (Dye content: 95% min.)	1 kg.	1. Quinizarine 1,4 Dihydroxy anthraquinono	0.570 kg.
		2. Ammonium Hydroxide	1.210 kg.
		3. Sodium Hydrosulfite	
		4. 1,5 Dichloro Anthraquinone	0.570 kg.
		5. p-toluene sulphonamide	0.720 kg.
		6. o-dichloro benzene	0.520 kg.
		7. Cuprous Chloride	
		8. Potassium carbonate	0.490 kg.
		9. Benzoyl Chloride	0.015 kg.
		10. Sodium Carbonate	0.530 kg.
		11. Nitro Benzene	
		12. Copper Sulfate	0.710 kg.
		13. Sodium dichromate	0.430 kg.
		14. Sulphur	0.330 kg.
			0.040 kg.
			1.755 kg.
			4.1 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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74	**Case No.:17/46/82-ALC1/2006**	Party Name:BALMER LAWRIE & CO LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/82/050/01579/AM07/	RLA File :04/24/040/00380/AM07/	Lic.No/Date:0410086932 17.01.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.			

75	**Case No.:51/3/83-ALC1/2008**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00057/AM09/	RLA File :08/24/040/00310/AM07/	Lic.No/Date:0810062563 23.01.2007	Defer Date:
	Decision : The case was already approved in NC meeting No. 3/08 dt. 18.4.2007			

76	**Case No.:46/46/83-ALC1/2007**	Party Name:FMC INDIA PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01854/AM08/	RLA File :07/24/040/00727/AM07/	Lic.No/Date:0710049839 29.01.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

77	**Case No.:59/46/83-ALC1/2007**	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01867/AM08/	RLA File :02/24/040/00308/AM07/	Lic.No/Date:0210097871 07.02.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.			

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78	**Case No.:52/3/83-ALC1/2008**	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00058/AM09/	RLA File :08/24/040/00266/AM07/	Lic.No/Date:0810062879 12.02.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

79	**Case No.:53/3/83-ALC1/2008**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00059/AM09/	RLA File :08/24/040/00340/AM07/	Lic.No/Date:0810063164 23.02.2007	Defer Date: 14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

80	**Case No.:54/3/83-ALC1/2008**	Party Name:PUBLICITY PRINTERS	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00060/AM09/	RLA File :03/95/040/01373/AM07/	Lic.No/Date:0310420741 23.02.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008.			

81	**Case No.:55/3/83-ALC1/2008**	Party Name:LETRA GRAPHIX PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00061/AM09/	RLA File :08/24/040/00263/AM07/	Lic.No/Date:0810063165 23.02.2007	Defer Date: 14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

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82	**Case No.:736/24/87-ALC1/2007**	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/87/050/01072/AM07/	RLA File :05/24/040/00987/AM07/	Lic.No/Date:0510200280 01.03.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008.			

83	**Case No.:903/21/82-ALC4/2007**	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/82/050/01743/AM07/	RLA File :02/24/040/00326/AM07/	Lic.No/Date:0210098741 02.03.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

84	**Case No.:56/3/83-ALC1/2008**	Party Name:PLASTIC PRODUCTS ENGINEERING CO.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00062/AM09/	RLA File :08/24/040/00199/AM07/	Lic.No/Date:0810063418 06.03.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

	Case No.:937/21/82-ALC4/2007	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/82/050/01799/AM07/	RLA File :03/95/040/01399/AM07/	Lic.No/Date:0310422805 12.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/62/2007/Ch.II dated 7.4.2008 and decided to approve this case as under:-			

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	Item of Export	Qty	Item of Import	Qty
85	Leather Chemical Tanigan XO/Syntan OS/Ebotan PNR Containing Phenol Formaldehyde condensate 60 ± 2% Naphthalene Formaldehyde condensate 7-8%	1 kg.	1. Phenol 2. Naphthalene	0.220 kg. 0.03 kg.
	Leather Chemical Tanigan PAK BSPPL containing Naphthalene disulphonic acid Sodium salt 28-25% Sodium Adipate: 28 ± 1 % Sodium Fomate: 35%	1 kg.	1. Naphthalene 2. Adipic Acid	0.095 kg. 0.200 kg.
	Leather Chemical Tanigan MM/Syntan RTD containing Melamine Formaldehyde Resin 60 ± 2%	1 kg.	Melamine	0.092 kg.
	Leather Chemical Tanigan 36 / Ebotan ND/Tanigan LR containing Naphthalene Formaldehyd condensate 60 ± 2%	1 kg.	Naphthalen	0.240 kg.
	Leather Chemical Tanigan NA/Syntan ED/Tanigan RT-AC Ebotan AN containing Phenol Formaldehyde condensate 32-34%	1 kg.	Phenol	0.105 kg.
	Leather Chemical Tanigan R 12 containing Dicyanadiamide Formaldehyde	1 kg.	Calcium Lignosulphonate	0.290 kg.

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condensate 30 ± 1% Calcium Lignosulphonate 29 ± 1%			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

86	**Case No.:57/3/83-ALC1/2008**	Party Name:KEDIA LUMBERS	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00063/AM09/	RLA File :24/80/040/00041/AM07/	Lic.No/Date:2410018602 15.03.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008			

87	**Case No.:11/3/83-ALC1/2007**	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 14.5.2008.			

88	**Case No.:58/3/83-ALC1/2008**	Party Name:PUBLICITY PRINTERS	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00064/AM09/	RLA File :03/95/040/01604/AM07/	Lic.No/Date:0310423905 21.03.2007	Defer Date:
	Decision : The case was already approved in NC meeting No. 3/08 dt. 18.4.2007			

	Case No.:59/3/83-ALC1/2008	Party Name:JAIN IRRIGATION SYSTEMS LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**

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89	HQ File :01/83/050/00065/AM09/	RLA File :03/94/040/01497/AM07/	Lic.No/Date:0310424393 26.03.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

90	**Case No.:60/3/83-ALC1/2008**	Party Name:CLARION CASEIN LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/00066/AM09/	RLA File :08/24/040/00371/AM07/	Lic.No/Date:0810063992 29.03.2007	Defer Date:16.04.2008
	Decision : This case has been transferred to DES-III for their consideration.			

91	**Case No.:70/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01878/AM08/	RLA File :05/24/040/01043/AM07/	Lic.No/Date:0510201926 30.03.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.			

92	**Case No.:71/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01879/AM08/	RLA File :05/24/040/01046/AM07/	Lic.No/Date:0510201928 30.03.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda. The representative of the firm appeared before Norms Committee. Information will be supplied by the firm for all pending cases and the Committee decied to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 14.5.2008.			

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93	**Case No.:72/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01880/AM08/	RLA File :05/24/040/01053/AM07/	Lic.No/Date:0510201932 30.03.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.			

94	**Case No.:61/3/83-ALC1/2008**	Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00067/AM09/	RLA File :03/94/040/01494/AM07/	Lic.No/Date:0310425366 02.04.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008.			

95	**Case No.:76/46/83-ALC1/2007**	Party Name:ELCORP PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01884/AM08/	RLA File :05/24/040/01040/AM07/	Lic.No/Date:0510202170 04.04.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008.			

96	**Case No.:77/46/83-ALC1/2007**	Party Name:STALWART CREATIONS	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01885/AM08/	RLA File :05/24/040/00013/AM08/	Lic.No/Date:0510202215 09.04.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 14.5.2008.			

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97	**Case No.:9/17/83-ALC1/2007**	Party Name:T V ISMAIL HAJI & CO	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00066/AM08/	RLA File :07/24/040/00762/AM07/	Lic.No/Date:0710051136 09.04.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008			

98	**Case No.:10/10/83-ALC1/2007**	Party Name:JAYDEEP PETRO-CHEM CO. P. LTD,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00097/AM08/	RLA File :04/24/040/00003/AM08/	Lic.No/Date:0410088895 11.04.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008			

99	**Case No.:62/3/83-ALC1/2008**	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00068/AM09/	RLA File :03/94/040/00005/AM08/	Lic.No/Date:0310426664 13.04.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 14.5.2008.			

100	**Case No.:63/3/83-ALC1/2008**	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00069/AM09/	RLA File :03/94/040/01529/AM07/	Lic.No/Date:0310426669 13.04.2007	Defer Date:
	Decision : The case was already approved in NC meeting No. 49/08 dt. 12.3.2008			

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101	**Case No.:5/10/80-ALC2/2007**	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/80/050/00035/AM08/	RLA File :05/24/040/00030/AM08/	Lic.No/Date:0510202531 16.04.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008.			

102	**Case No.:6/10/80-ALC2/2007**	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/80/050/00036/AM08/	RLA File :05/24/040/00031/AM08/	Lic.No/Date:0510202533 16.04.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008.			

103	**Case No.:23/19/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00159/AM08/	RLA File :17/24/040/00005/AM08/	Lic.No/Date:1710001620 20.04.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

104	**Case No.:24/16/83-ALC1/2007**	Party Name:THERMAX LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00174/AM08/	RLA File :31/24/040/00427/AM07/	Lic.No/Date:3110029033 23.04.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 14.5.2008.			

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105	**Case No.:64/3/83-ALC1/2008**	Party Name:ALFA ICA (INDIA) LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00070/AM09/	RLA File :08/24/040/00021/AM08/	Lic.No/Date:0810064451 26.04.2007	Defer Date: 14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

106	**Case No.:87/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01895/AM08/	RLA File :05/24/040/00062/AM08/	Lic.No/Date:0510202960 26.04.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008.			

107	**Case No.:65/3/83-ALC1/2008**	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case approved**
	HQ File :01/83/050/00071/AM09/	RLA File :08/24/040/00012/AM08/	Lic.No/Date:0810064528 30.04.2007	Defer Date:
	Decision : The case was already approved in NC meeting No. 19/08 dt. 22.8.2008			

108	**Case No.:21/17/83-ALC1/2007**	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00235/AM08/	RLA File :03/95/040/01360/AM07/	Lic.No/Date:0310428507 03.05.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008			

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109	**Case No.:66/3/83-ALC1/2008**	Party Name:ORNET INTERMEDIATES LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00072/AM09/	RLA File :08/24/040/00016/AM08/	Lic.No/Date:0810064609 04.05.2007	Defer Date:
	Decision : The case was already approved in NC meeting No. 38/08 dt. 26.12.2007			

110	**Case No.:94/46/83-ALC1/2007**	Party Name:AERO EXPORTS	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/01902/AM08/	RLA File :05/24/040/00100/AM08/	Lic.No/Date:0510203353 07.05.2007	Defer Date:
	Decision : The case was already approved in NC meeting No. 19/08 dt. 22.8.2007			

111	**Case No.:582/24/83-ALC1/2007**	Party Name:APURVA BUILDCARE TECHNOLOGIES PVT. LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00288/AM08/	RLA File :03/94/040/01412/AM07/	Lic.No/Date:0310428731 08.05.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 14.5.2008.			

112	**Case No.:26/17/83-ALC1/2007**	Party Name:VIC INDUSTRIES,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Rejected**
	HQ File :01/83/050/00281/AM08/	RLA File :17/24/040/00012/AM08/	Lic.No/Date:1710001640 08.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/115/2007/Ch.II dated 2.4.2008 and decided to reject the case as the composition of export product is complex and it may not be possible to decipher the product to correlate nexus. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS			

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	COMMITTEE.

113	**Case No.:95/46/83-ALC1/2007**	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01903/AM08/	RLA File :07/24/040/00057/AM08/	Lic.No/Date:0710051550 09.05.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 14.5.2008.			

114	**Case No.:96/46/83-ALC1/2007**	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01904/AM08/	RLA File :07/24/040/00083/AM08/	Lic.No/Date:0710051573 09.05.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 14.5.2008.			

115	**Case No.:18/12/83-ALC1/2007**	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00277/AM08/	RLA File :34/24/040/00017/AM08/	Lic.No/Date:3410018756 09.05.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer. Accordingly the case may be re-listed on 14.5.2008.			

116	**Case No.:67/3/83-ALC1/2008**	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00073/AM09/	RLA File :03/94/040/00121/AM08/	Lic.No/Date:0310429155 11.05.2007	Defer Date:14.05.2008

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	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008.

117	**Case No.:591/24/83-ALC1/2007**	Party Name:GANGWAL CHEMICALS (P) LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00315/AM08/	RLA File :03/94/040/00122/AM08/	Lic.No/Date:0310429161 11.05.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

118	**Case No.:99/46/83-ALC1/2007**	Party Name:STALWART CREATIONS	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01907/AM08/	RLA File :05/24/040/00132/AM08/	Lic.No/Date:0510203784 17.05.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 14.5.2008			

119	**Case No.:101/46/83-ALC1/2007**	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01909/AM08/	RLA File :07/24/040/00112/AM08/	Lic.No/Date:0710051690 18.05.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

120	**Case No.:68/3/83-ALC1/2008**	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00074/AM09/	RLA File :03/94/040/00107/AM08/	Lic.No/Date:0310430214 22.05.2007	Defer Date:14.05.2008

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	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008.

121	**Case No.:22/14/83-ALC1/2007**	Party Name:STP LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00394/AM08/	RLA File :02/24/040/00048/AM08/	Lic.No/Date:0210101014 24.05.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 14.5.2008			

122	**Case No.:69/3/83-ALC1/2008**	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00075/AM09/	RLA File :03/95/040/00068/AM08/	Lic.No/Date:0310430751 28.05.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/143/2004/Ch.II dated 30.3.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Sunset Yellow (Food Yellow 3) (C.I.No. 15985) (Dye content 85%)	1 kg.	1. Aniline OR Sulphonic Acid 2. Beta Naphthol 3. Sodium Nitrite 4. Methanol 5. Caustic Soda 6. Soda Ash 7. Sodium Acetate	0.375 kg. 0.625 kg. 0.527 kg. 0.184 kg. 1.507 kg. 0.250kg. 0.432 kg 0.100 kg.

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8. HDPE Granules (. LDPE Granules may be allowed as per packing policy.)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

123	**Case No.:70/3/83-ALC1/2008**	Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00076/AM09/	RLA File :03/94/040/00157/AM08/	Lic.No/Date:0310430917 29.05.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008.			

124	**Case No.:35/18/83-ALC1/2007**	Party Name:APURVA BUILDCARE TECHNOLOGIES PVT. LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00472/AM08/	RLA File :03/94/040/01483/AM07/	Lic.No/Date:0310431192 31.05.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 14.5.2008.			

125	**Case No.:36/18/83-ALC1/2007**	Party Name:APURVA BUILDCARE TECHNOLOGIES PVT. LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00475/AM08/	RLA File :03/94/040/01485/AM07/	Lic.No/Date:0310431198 31.05.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 14.5.2008.			

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126	**Case No.:73/3/83-ALC1/2008**	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Added**
	HQ File :01/83/050/00079/AM09/	RLA File :03/95/040/01286/AM07/	Lic.No/Date:0310431480 04.06.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/143/2004/Ch.II dated 25.7.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Dye Brown 5222 Containing : Allura Red 45% Tertrazine 30% Indigo carmine 25%	1 kg.	1. Para Cresidine Ortho Sulphonic Acid 2. Beta Naphthol 3. Sodium Nitrite 4. Methanol 5. Soda Ash 6. Caustic Soda 7. Aniline 8. Dimethyl Acetal Succinate 9. Indigo 10. Sodium Acetate	0.279 kg. 0.230 kg. 0.189 kg. 0.675 kg. 0.135 kg. 0.855 kg 0.152 kg. 0.128 kg. 0.217 kg. 0.085 kg.

(11). HDPE Granules & (12) LDPE Granules may be allowed as per general packing policy.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:105/46/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01913/AM08/	RLA File :05/24/040/00201/AM08/	Lic.No/Date:0510204728	Defer

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127			11.06.2007	Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.			

128	**Case No.:71/3/83-ALC1/2008**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00077/AM09/	RLA File :08/24/040/00262/AM07/	Lic.No/Date:0810065351 12.06.2007	Defer Date:
	Decision : The case was already approved in NC meeting No. 23/08 dt. 19.9.2007			

129	**Case No.:673/24/83-ALC1/2007**	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00510/AM08/	RLA File :04/24/040/00617/AM06/	Lic.No/Date:0410089904 12.06.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.			

130	**Case No.:107/46/83-ALC1/2007**	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01915/AM08/	RLA File :07/24/040/00173/AM08/	Lic.No/Date:0710051998 14.06.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to check up whether is deemed export or not and decided defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.			

	Case No.:123/46/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/01931/AM08/	RLA File :03/95/040/00215/AM08/	Lic.No/Date:0310432609 14.06.2007	Defer Date:

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Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/119/2007/Ch.III dated 15.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
STERO X-301 [Nonyl Phenol 4 moles ethoxylated Sulphamate 40%]	1 kg.	1. Nonyl Phenol 2. Ethylene Oxide	0.160 kg. 0.150 kg.
STEROCARE CM 1000 [Cetostearyl Alcohol 15-20 moles ethoxylate] (Mol. Wt.=1136)	1 kg.	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.231 kg. 0.700 kg.
STEROCARE 1618200 (F) [Cetostearyl Alcohol 200 moles ethoxylate]	1 kg.	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.0290 kg. 0.970 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

132

Case No.:50/16/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
HQ File :01/83/050/00519/AM08/	RLA File :10/24/040/00049/AM08/	Lic.No/Date:1010026736 14.06.2007	Defer Date:14.05.2008

Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 14.5.2008.

Case No.:124/46/83-ALC1/2007	Party Name:STERLING AUXILIARIES	Meet No/Date:3/83-ALC1/2008	**Status:Case**

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	PVT LTD	16.04.2008	**Approved**
HQ File :01/83/050/01932/AM08/	RLA File :03/95/040/00136/AM08/	Lic.No/Date:0310432838 15.06.2007	Defer Date:

133

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2001/Ch.III dated 14.8.2007 , 13.6.2007 and 29.2.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Stero 161811 Ceto Stearyl Alcohol 11 moles ethoxylates	1 kg.	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.360 kg. 0.649 kg.
Stero 161825 (F) Ceto Stearyl Alcohol 25 moles ethoxylates	1 kg.	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.185 kg. 0.815 kg.
Sterocare EW (CPH) Ceto Stearyl Alcohol 20 moles ethoxylates	1 kg.	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.185 kg. 0.811 kg.
Sterocare GMS SE(I)	1 kg.	Stearic Acid	0.822 kg.

Ster PEG 1500 (CPN & CPU) - Details of manufacturing process not furnished.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

134	**Case No.:110/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01918/AM08/	RLA File :05/24/040/00207/AM08/	Lic.No/Date:0510205071 18.06.2007	Defer Date:14.05.2008

Decision : The Committee considered the case as per agenda and decided to call for central excise data from the firm. Accordingly the case may be re-listed on 14.5.2008.

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135	**Case No.:72/3/83-ALC1/2008**	Party Name:ALFA ICA (INDIA) LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00078/AM09/	RLA File :08/24/040/00084/AM08/	Lic.No/Date:0810065557 22.06.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

136	**Case No.:803/24/83-ALC1/2007**	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00765/AM08/	RLA File :03/95/040/00147/AM08/	Lic.No/Date:0310434051 26.06.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/33/2007/Ch.II dated 15.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
HDBF DOT-3 Containing 50% Ethylene Glycol Monobutylether (EGMBE) PEG 400	1 kg.	1. Ethylene Glycol monobutyl ether 2. PEG 400	0.510 kg. 0.510 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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137	**Case No.:113/46/83-ALC1/2007**	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01921/AM08/	RLA File :07/24/040/00225/AM08/	Lic.No/Date:0710052245 29.06.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Min. of steel and also decided to refer to Min. of steel. Accordingly the case may be re-listed on 14.5.2008.			

138	**Case No.:114/46/83-ALC1/2007**	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01922/AM08/	RLA File :02/24/040/00095/AM08/	Lic.No/Date:0210102082 02.07.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 14.5.2008.			

	Case No.:84/19/83-ALC1/2007	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00644/AM08/	RLA File :05/24/040/00056/AM08/	Lic.No/Date:0510205699 03.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 16.4.2008 offered by him the Committee decided to approve the case as applied for as under:-.

Item of Export	Qty	Item of Import	Qty
Glazed Ceramic Floor Tiles 514350 SQ. MTR.	8049.58 MT	1. Pigment 2. Frits 3. Ceramic Rollars 4. High Steel Casted/Rubber Coated	40.228 MT 514.350 MT 1110 No. 1738 No.

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139			Punches of Different Shapes and sizes 5. Shrink Wrap Film 6. Bolting Clothes 7. Micronized Zirconium 8. STTP (Sodium Tripoly Phosphate) 9. Ethylene Glycoll	 40.248 MT 804.958 Sq. Mtr. 80.496 MT 40.08 MT 12 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

140	**Case No.:117/46/83-ALC1/2007**	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01925/AM08/	RLA File :07/24/040/00228/AM08/	Lic.No/Date:0710052376 06.07.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 14.5.2008.			

141	**Case No.:74/3/83-ALC1/2008**	Party Name:AMOL DICALITE LIMITED,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Defer**
	HQ File :01/83/050/00080/AM09/	RLA File :08/24/040/00253/AM07/	Lic.No/Date:0810065898 11.07.2007	Defer Date: 14.5.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

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142	**Case No.:102/19/83-ALC1/2007**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00710/AM08/	RLA File :03/94/040/00252/AM08/	Lic.No/Date:0310435757 11.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2004/Ch.II dated 15.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
As Approved by NC	- do -	**As Approved by NC**	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

143	**Case No.:126/46/83-ALC1/2007**	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01934/AM08/	RLA File :07/24/040/00253/AM08/	Lic.No/Date:0710052532 18.07.2007	Defer Date:14.05.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.

144	**Case No.:132/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01940/AM08/	RLA File :05/24/040/00326/AM08/	Lic.No/Date:0510206746 25.07.2007	Defer Date:14.05.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.

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145	**Case No.:75/3/83-ALC1/2008**	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00081/AM09/	RLA File :08/24/040/00120/AM08/	Lic.No/Date:0810066352 03.08.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 14.5.2008.			

146	**Case No.:134/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01942/AM08/	RLA File :05/24/040/00365/AM08/	Lic.No/Date:0510207142 03.08.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.			

147	**Case No.:135/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01943/AM08/	RLA File :05/24/040/00350/AM08/	Lic.No/Date:0510207144 03.08.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.			

148	**Case No.:136/46/83-ALC1/2007**	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01944/AM08/	RLA File :07/24/040/00325/AM08/	Lic.No/Date:0710052728 06.08.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to check up whether is deemed export or not and decided defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.			

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149	**Case No.:137/46/83-ALC1/2007**	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01945/AM08/	RLA File :07/24/040/00314/AM08/	Lic.No/Date:0710052738 07.08.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 14.5.2008.			

150	**Case No.:145/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01953/AM08/	RLA File :05/24/040/00398/AM08/	Lic.No/Date:0510207471 10.08.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.			

151	**Case No.:785/24/83-ALC1/2007**	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00964/AM08/	RLA File :03/95/040/01203/AM07/	Lic.No/Date:0310439241 13.08.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

152	**Case No.:970/24/83-ALC1/2007**	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00986/AM08/	RLA File :25/24/040/00006/AM08/	Lic.No/Date:2510001959 14.08.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

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153	**Case No.:351/23/85-ALC3/2007**	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/85/050/00066/AM08/	RLA File :05/24/040/00419/AM08/	Lic.No/Date:0510208088 24.08.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 14.5.2008.			

154	**Case No.:44/25/83-ALC1/2007**	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01069/AM08/	RLA File :03/95/040/01181/AM07/	Lic.No/Date:0310440975 27.08.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.			

155	**Case No.:149/46/83-ALC1/2007**	Party Name:IMPACT SAFETY GLASS WORKS P LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01957/AM08/	RLA File :07/24/040/00386/AM08/	Lic.No/Date:0710053085 28.08.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.			

156	**Case No.:150/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01958/AM08/	RLA File :05/24/040/00445/AM08/	Lic.No/Date:0510208251 29.08.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

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	for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.

157	**Case No.:13/25/83-ALC1/2007**	Party Name:ASHAPURA MINECHEM LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01038/AM08/	RLA File :03/94/040/00513/AM08/	Lic.No/Date:0310441280 30.08.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Mines..Accordingly the case may be re-listed on 14.5.2008.			

158	**Case No.:34/25/83-ALC1/2007**	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01059/AM08/	RLA File :03/95/040/00334/AM08/	Lic.No/Date:0310441325 30.08.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

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Case No.:76/3/83-ALC1/2008	Party Name:ASIATIC INDUSTRIES	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
HQ File :01/83/050/00082/AM09/	RLA File :08/24/040/00148/AM08/	Lic.No/Date:0810067047 10.09.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/105/2006/Ch.II dated 17.3.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Acid Brown 75	1 kg.	1. H-Acid 2. Resorcinol 3. Sodium Picramate	0.460 kg. 0.158 kg. 0.312 kg.

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		4. Para Nitro Aniline 5. Sodium Nitrite	0.190 kg. 0.297 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

160	**Case No.:155/46/83-ALC1/2007**	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01963/AM08/	RLA File :05/24/040/00231/AM08/	Lic.No/Date:0510208781 10.09.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008			

161	**Case No.:157/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01965/AM08/	RLA File :05/24/040/00484/AM08/	Lic.No/Date:0510209011 14.09.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.			

	Case No.:77/3/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/00083/AM09/	RLA File :03/95/040/01415/AM07/	Lic.No/Date:0310443505 18.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/143/2004/Ch.II dated 25.7.2006 and decided to approve this case on repeat basis as under:-			

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Item of Export	Qty	Item of Import	Qty
Dye Brown 5222 Containing : Allura Red 45% Tertrazine 30% Indigo carmine 25%	1 kg.	1. Para Cresidine Ortho Sulphonic Acid 2. Beta Naphthol 3. Sodium Nitrite 4. Methanol 5. Soda Ash 6. Caustic Soda 7. Aniline 8. Dimethyl Acetal Succinate 9. Indigo 10. Sodium Acetate	0.279 kg. 0.230 kg. 0.189 kg. 0.675 kg. 0.135 kg. 0.855 kg 0.152 kg. 0.128 kg. 0.217 kg. 0.085 kg.

(11). HDPE Granules & (12) LDPE Granules may be allowed as per general packing policy.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:159/46/83-ALC1/2007	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
HQ File :01/83/050/01967/AM08/	RLA File :03/95/040/00592/AM08/	Lic.No/Date:0310443948 21.09.2007	Defer Date:14.05.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.

Case No.:17/26/85-ALC3/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**

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164	HQ File :01/85/050/00085/AM08/	RLA File :17/24/040/00059/AM08/	Lic.No/Date:1710001769 21.09.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008			

165	**Case No.:19/26/85-ALC3/2007**	Party Name:INDIAN EMPORIUM	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/85/050/00087/AM08/	RLA File :10/24/040/00114/AM08/	Lic.No/Date:1010027407 24.09.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 14.5.2008.			

166	**Case No.:78/3/83-ALC1/2008**	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Defer**
	HQ File :01/83/050/00084/AM09/	RLA File :08/24/040/00051/AM08/	Lic.No/Date:0810067371 25.09.2007	Defer Date: 14.5.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008			

167	**Case No.:79/3/83-ALC1/2008**	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00085/AM09/	RLA File :03/94/040/00612/AM08/	Lic.No/Date:0310444165 25.09.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008.			

	Case No.:162/46/83-ALC1/2007	Party Name:GRINDWELL NORTON LTD	Meet No/Date:3/83-ALC1/2008	**Status:Case**

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168		OR GRINDWELL INTERNATIONAL	16.04.2008	**Deferred**
	HQ File :01/83/050/01970/AM08/	RLA File :07/24/040/00465/AM08/	Lic.No/Date:0710053647 03.10.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to issue the reminder to Ministry of Steel. Accordingly the case may be re-listed on 14.5.2008.			

169	**Case No.:163/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01971/AM08/	RLA File :05/24/040/00542/AM08/	Lic.No/Date:0510210029 04.10.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.			

170	**Case No.:164/46/83-ALC1/2007**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01972/AM08/	RLA File :03/95/040/00605/AM08/	Lic.No/Date:0310445115 04.10.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

	Case No.:166/46/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/01974/AM08/	RLA File :03/95/040/00666/AM08/	Lic.No/Date:0310445408 08.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2001/Ch.III dated 10.12.2007 and decided to approve this case on repeat basis as under:-			

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Item of Export	Qty	Item of Import	Qty
STERO CO 400 Polyethylene (40) Castor Oil	1 kg.	Ethylene Oxide	0.392 kg.
Stero 161825 (F) Ceto Stearyl Alcohol 25 moles ethoxylates	1 kg.	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.196 kg. 0.815 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

172	**Case No.:167/46/83-ALC1/2007**	Party Name:AERO EXPORTS	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01975/AM08/	RLA File :05/24/040/00543/AM08/	Lic.No/Date:0510210143 08.10.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.			

173	**Case No.:168/46/83-ALC1/2007**	Party Name:MULCHAND M. ZAVERI	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Deffered**
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date:14.5.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks Accordingly the case may be re-listed on 14.5.2008.			

	Case No.:169/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01977/AM08/	RLA File :07/24/040/00497/AM08/	Lic.No/Date:0710053829	Defer

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174			15.10.2007	Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to check up whether is deemed export or not and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.			

175	**Case No.:170/46/83-ALC1/2007**	Party Name:RUSHIL DECOR PVT. LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01978/AM08/	RLA File :08/24/040/00177/AM08/	Lic.No/Date:0810067810 15.10.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

176	**Case No.:171/46/83-ALC1/2007**	Party Name:RUSHIL DECOR PVT. LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01979/AM08/	RLA File :08/24/040/00178/AM08/	Lic.No/Date:0810067812 15.10.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

177	**Case No.:3/30/83-ALC1/2007**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/01372/AM08/	RLA File :09/24/040/00306/AM08/	Lic.No/Date:0910031807 17.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/84/2002/Ch.III dated 31.3.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Dantuff – Z suspension Zinc Pyrithione 48%	1 kg.	1. 2 Chloro Pyridine 2. Zinc Sulphate Hepta	0.460 kg. 0.350 kg.

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	Hydrate	
	3. Sodium Sulphide	0.250 kg.
	4. Methanol	1.00 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

178	**Case No.:11/30/83-ALC1/2007**	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01380/AM08/	RLA File :05/24/040/00538/AM08/	Lic.No/Date:0510210750 18.10.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.			

179	**Case No.:12/30/83-ALC1/2007**	Party Name:GUJARAT CORK & RUBBER PVT LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01381/AM08/	RLA File :52/24/040/00015/AM08/	Lic.No/Date:5210022287 18.10.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.			

180	**Case No.:19/30/83-ALC1/2007**	Party Name:PRIVI ORGANICS LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/01388/AM08/	RLA File :03/95/040/00723/AM08/	Lic.No/Date:0310447171 19.10.2007	Defer Date:16.04.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the			

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	export product is covered under ITC chapter 29.

181	**Case No.:20/30/83-ALC1/2007**	Party Name:EMAMI LIMITED,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01389/AM08/	RLA File :02/24/040/00200/AM08/	Lic.No/Date:0210105400 22.10.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 14.5.2008.			

182	**Case No.:33/30/83-ALC1/2007**	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01402/AM08/	RLA File :05/24/040/00560/AM08/	Lic.No/Date:0510210908 22.10.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008			

183	**Case No.:4/30/85-ALC3/2007**	Party Name:MASKOT INTERNATIONAL	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/85/050/00108/AM08/	RLA File :31/24/040/00249/AM08/	Lic.No/Date:3110031267 23.10.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 14.5.2008.			

	Case No.:31/30/83-ALC1/2007	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/01400/AM08/	RLA File :03/94/040/00680/AM08/	Lic.No/Date:0310447425 23.10.2007	Defer Date:

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184

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/130/2005/Ch.III dated 11.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Acid Yellow 59 (Dye content 36%)	1 kg.	1. 1-Phenol-3-Methyl 5-Pyrazolone 2. Sodium Nitrite	0.201 kg. 0.081 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

185

Case No.:34/30/83-ALC1/2007	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
HQ File :01/83/050/01403/AM08/	RLA File :09/24/040/00324/AM08/	Lic.No/Date:0910031854 23.10.2007	Defer Date:14.05.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 7.4.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 14.5.2008.

186

Case No.:35/30/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
HQ File :01/83/050/01404/AM08/	RLA File :09/24/040/00265/AM08/	Lic.No/Date:0910031861 23.10.2007	Defer Date:14.05.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008

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187	**Case No.:40/30/83-ALC1/2007**	Party Name:L`OREAL INDIA PVT. LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01409/AM08/	RLA File :31/24/040/00245/AM08/	Lic.No/Date:3110031263 23.10.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.			

188	**Case No.:176/46/83-ALC1/2007**	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01984/AM08/	RLA File :07/24/040/00534/AM08/	Lic.No/Date:0710054154 26.10.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to check up whether is deemed export or not and decided defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.			

189	**Case No.:178/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01986/AM08/	RLA File :05/24/040/00599/AM08/	Lic.No/Date:0510211375 01.11.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.			

190	**Case No.:89/3/83-ALC1/2008**	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00095/AM09/	RLA File :10/21/040/00114/AM08/	Lic.No/Date:1010027817 05.11.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 14.5.2008.			

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191	**Case No.:181/46/83-ALC1/2007**	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01989/AM08/	RLA File :34/24/040/00163/AM08/	Lic.No/Date:3410020013 06.11.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 14.5.2008.			

192	**Case No.:184/46/83-ALC1/2007**	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01992/AM08/	RLA File :07/24/040/00570/AM08/	Lic.No/Date:0710054501 15.11.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to check up whether is deemed export or not and decided defer consideration of the case for four weeks. Accordingly the case may be re-listed on 14.5.2008.			

193	**Case No.:11/38/83-ALC1/2007**	Party Name:EXOTIC NATURALS	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01573/AM08/	RLA File :03/94/040/00374/AM08/	Lic.No/Date:0310450292 15.11.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 14.5.2008			

194	**Case No.:192/46/83-ALC1/2007**	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/02000/AM08/	RLA File :03/94/040/00781/AM08/	Lic.No/Date:0310450557 16.11.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

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195	**Case No.:15/38/83-ALC1/2007**	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01577/AM08/	RLA File :03/94/040/00855/AM08/	Lic.No/Date:0310450551 16.11.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.			

196	**Case No.:16/38/83-ALC1/2007**	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01578/AM08/	RLA File :03/94/040/00854/AM08/	Lic.No/Date:0310450553 16.11.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.			

197	**Case No.:197/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/02005/AM08/	RLA File :05/24/040/00646/AM08/	Lic.No/Date:0510212232 19.11.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.			

198	**Case No.:198/46/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/02006/AM08/	RLA File :05/24/040/00647/AM08/	Lic.No/Date:0510212233 19.11.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 14.5.2008.			

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199	**Case No.:80/3/83-ALC1/2008**	Party Name:AMOL DICALITE LIMITED,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00086/AM09/	RLA File :08/24/040/00143/AM08/	Lic.No/Date:0810068620 22.11.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

200	**Case No.:201/46/83-ALC1/2007**	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/02009/AM08/	RLA File :02/24/040/00226/AM08/	Lic.No/Date:0210106398 23.11.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 14.5.2008.			

201	**Case No.:81/3/83-ALC1/2008**	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00087/AM09/	RLA File :03/94/040/00894/AM08/	Lic.No/Date:0310451535 26.11.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008.			

	Case No.:53/39/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/01632/AM08/	RLA File :09/24/040/00367/AM08/	Lic.No/Date:0910032298 30.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/84/2002/Ch.III dated 31.3.2008 and decided to approve this case as under:-			

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Item of Export	Qty	Item of Import	Qty
Dantuff – Z suspension Zinc Pyrithione 48%	1 kg.	1. 2 Chloro Pyridine 2. Zinc Sulphate Hepta Hydrate 1. Sodium Sulphide 2. Methanol	0.460 kg. 0.350 kg. 0.250 kg. 1.00 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:35/51/83-ALC1/2007	Party Name:SYNERGY NATURAL CARES	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
HQ File :01/83/050/02069/AM08/	RLA File :05/24/040/00669/AM08/	Lic.No/Date:0510212880 03.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/13/2007/Ch.III dated 4.3.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
PVC Stabilizer (Lead content: 33 ± 1%) containing Tribasic Lead Sulfate = 17% Lead Stearate = 66.3% Polyethylene Wax 14 ± 1%	1 kg.	1. Tribasic Lead Sulfate 2. Litharge 3. Polyethylene Wax 4. Stearic Acid (Stearic Acid content 50 ± 10%) Stearic Acid (Palmitic Acid content 90% min.)	0.173 kg. 0.202 kg. 0.142 kg. 0.500 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS

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	COMMITTEE.

204	**Case No.:210/46/83-ALC1/2007**	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/02018/AM08/	RLA File :02/24/040/00247/AM08/	Lic.No/Date:0210107106 12.12.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008.			

205	**Case No.:212/46/83-ALC1/2007**	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/02020/AM08/	RLA File :17/24/040/00111/AM08/	Lic.No/Date:1710001866 14.12.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008.			

206	**Case No.:83/3/83-ALC1/2008**	Party Name:JOLLY BOARD LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00089/AM09/	RLA File :03/94/040/00970/AM08/	Lic.No/Date:0310454958 20.12.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008.			

	Case No.:82/3/83-ALC1/2008	Party Name:ACMECHEM LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00088/AM09/	RLA File :02/24/040/00261/AM08/	Lic.No/Date:0210107606	Defer

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207			28.12.2007	Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

208	**Case No.:5/42/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01781/AM08/	RLA File :17/24/040/00122/AM08/	Lic.No/Date:1710001876 31.12.2007	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

209	**Case No.:6/42/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/01782/AM08/	RLA File :17/24/040/00127/AM08/	Lic.No/Date:1710001877 31.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 13.2.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Product-10-BN Castor Oil 40 moles Ethoxylate	1 kg.	Ethylene Oxide	0.393 kg.

Since Caster oil is vegetable oil, hence not allowd under Para 4.7

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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210	**Case No.:13/42/83-ALC1/2007**	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/01789/AM08/	RLA File :17/24/040/00126/AM08/	Lic.No/Date:1710001878 03.01.2008	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

211	**Case No.:14/42/83-ALC1/2007**	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**
	HQ File :01/83/050/01790/AM08/	RLA File :06/24/040/00030/AM08/	Lic.No/Date:0610012735 08.01.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/88/2002/Ch.III dated 6.9.2002 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Catalyst 59-5/59-5M containing ZnO 36% and Na_2O 17%	1 kg.	1. Zinc Carbonate 2. Sodium by carbonate 3. Alumina trihyderate 4. Atta gel	0.616 kg. 0.511 kg. 0.480 kg. 0.154 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:214/46/83-ALC1/2007	Party Name:MARQUE IMPEX	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**

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212	HQ File :01/83/050/02022/AM08/	RLA File :29/24/040/00004/AM08/	Lic.No/Date:2910008995 04.02.2008	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

213	**Case No.:215/46/83-ALC1/2007**	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/02023/AM08/	RLA File :08/24/040/00248/AM08/	Lic.No/Date:0810070047 11.02.2008	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

214	**Case No.:216/46/83-ALC1/2007**	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/02024/AM08/	RLA File :08/24/040/00173/AM08/	Lic.No/Date:0810070054 12.02.2008	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

215	**Case No.:28/51/83-ALC1/2007**	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/02062/AM08/	RLA File :04/24/040/00272/AM08/	Lic.No/Date:0410094068 27.02.2008	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008.			

	Case No.:2/50/83-ALC1/2007	Party Name:SANCHI CHEMICALS PVT. LTD.,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Approved**

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216	HQ File :01/83/050/02034/AM08/	RLA File :11/24/040/00011/AM08/	Lic.No/Date:1110016891 28.02.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/4/2005/Ch.III dated 4.4.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Acid Blue N	1 kg.	1. Ethyl Benzyl Aniline 2. Sodium Bichromate	0.732 kg. 0.370 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

217	**Case No.:1/50/83-ALC1/2007**	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/02033/AM08/	RLA File :17/24/040/00158/AM08/	Lic.No/Date:1710001970 03.03.2008	Defer Date:14.05.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 14.5.2008.

218	**Case No.:84/3/83-ALC1/2008**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00090/AM09/	RLA File :17/24/040/00168/AM08/	Lic.No/Date:1710002020 31.03.2008	Defer Date:14.05.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.

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219	**Case No.:85/3/83-ALC1/2008**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00091/AM09/	RLA File :17/24/040/00170/AM08/	Lic.No/Date:1710002021 31.03.2008	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

220	**Case No.:86/3/83-ALC1/2008**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2008 16.04.2008	**Status:Case Deferred**
	HQ File :01/83/050/00092/AM09/	RLA File :17/24/040/00171/AM08/	Lic.No/Date:1710002022 31.03.2008	Defer Date:14.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.5.2008.			

Date:25.04.2008
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer

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